

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HVR PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HVR Projects Private Limited
2.	Date of incorporation of corporate debtor	17/12/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:U70102WB2012PTC189246
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office:103/20, Foreshore Road, Near Jain Hospital Bus Stop, Howrah, West Bengal 711102
6.	Insolvency commencement date in respect of corporate debtor	30.10.2019 ( Copy of order made available to the IRP on 04.11.2019 through e mail)
7.	Estimated date of closure of insolvency resolution process	26 <sup>th</sup> April,2020 ( Being 180 <sup>th</sup> day from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sabir Kanti Mazumder IBBI/IPA-001/IP-P01161/2018-19/11903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	155/A, Unique Park, Behala, Kolkata 700034 Email:sabirk01@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	155/A, Unique Park, Behala, Kolkata 700034 Email:ip.sabir19@gmail.com
11.	Last date for submission of claims	18 <sup>th</sup> November,2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available at this point
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available at this point
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms may be downloaded from the following web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the HVR Projects Private



Limited on 30<sup>th</sup> October,2019 . (Copy of order made available to the IRP on 04.11.2019 through e mail)

The creditors of HVR Projects Private Limited are hereby called upon to submit their claims with proof on or before 18<sup>th</sup> November,2019 to the interim resolution professional at the address mentioned against entry No. 10.

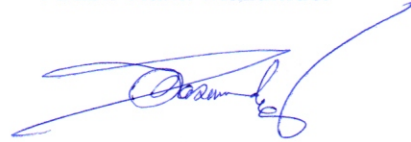
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12 ( Not applicable as per information available at this point), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as the authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

The existing Directors and managers of the Corporate Debtor are requested to ensure compliance of provisions of Section 17 of the Insolvency and Bankruptcy Code'2016. All existing Bankers/Financial Institutions maintaining the accounts of the Corporate Debtors are requested to ensure compliance of Sec.17(1)(d) of the Code.

Name and Signature of Interim Resolution Professional : Sabir Kanti Mazumder



Date:06.11.2019

IBBI Reg. No. IBBI/IPA-001/IP-P01161/2018-19/11903  
Place: Kolkata

